Sihanouk has suggested a conference sometimes of 14 nations, sometimes of four nations and sometimes of six nations?

SHRI DINESH SINGH: Yes, Sir. We are aware of all these proposals.

SHRI FARIDUL HAQ ANSARI: What are the prospects of the Geneva meeting being held in this connection?

SHRI DINESH SINGH: I cannot say what are the prospects, I can only answer facts as they are.

SHRI NIREN GHOSH: May I know whether Government are aware of the fact that Prince Sihanouk has made allegations that South Viet Nam and Thailand with the support and aid of the United States of America have repeatedly violated the sovereignty of Cambodia and, if so, does it come within the purview of the International Central Commission? Has it gone into the matter fully and, if so, what are its findings?

SHRI DINESH SINGH: We are aware of the general nature of complaints which the hon. Member has mentioned but whenever the matter has been referred specifically, the Control Commission has looked into it.

SHRI C. D. PANDE: May I know whether Government are aware of the fact that when Prince Sihanouk came to India about 18 months back he said that he was on the side of India in relation to the Indo-China dispute? Within a fortnight he went to China where he said that he would always remain on the side of China. Are Government of India aware of the fact that he is a person who changes his mind very frequently? Do they consider that his request for any conference of this type will lead to success?

SHRI DINESH SINGH: It will not be desirable for me to comment on the speeches of a Head of State but I think that in general terms he was indicating his friendship both to India and China.

FAMILY STATIONS IN DEFENCE SERVICES

fSHRi M. P. BHARGAVAf: *H2. (Shri UTTAM SINGH [DUGAL:

Will the Minister of DEFENCE be pleased to state:

(a) what are the family stations in Defence Services in India at present;

(b) whether Government propose to increase the number of family stations;

(c) what steps are being taken to provide family accommodation in increasing number in the various cities of India; and

(d) whether officers' families are provided residential accommodation suited to their status when the offi cers are posted to non-family stations or to forward field areas?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) Married accommodation is to be provided generally in all stations except those in forward areas in the case of the Army, in all stations with shore establishments in the case of the Navy and all stations with permanent establishments in the case of the Air Force.

(b) and (c) Provision of married accommodation in stations where it is either deficient or non-existent is being sanctioned from time to time. It is proposed to spend approximately Rs. 18 crores during the current financial year on the provision of married accommodation.

(d) Government ave decided tu provide accommodation for separated families of officers. Such accommodation is related to the size of the family of the officers in forward areas.

The question was actually asked on the floor of the House by Shri M. P. Bhargava.

SHRI M. P. BHARGAVA: May I know whether the accommodation provided is only for the Commissioned Officers or it is for Non-Commissioned Officers also?

SHRI D. R. CHAVAN: It includes both.

SHRI M. P. BHARGAVA: What steps does the Defence Ministry take in cases where the Defence Service personnel have their own houses which they had let out because they get Government accommodation? And when they are sent to forward areas they will require that accommodation for their families. How does the Defence Ministry help such people to get I hose places vacated?

SHRI D. R. CHAVAN: Sir, if anybody brings such type of case to our notice we will try to help him.

SHRI M. P. BHARGAVA: May I know whether the hon. Minister is aware of some cases where some of the officers who lost their lives and their families had to go out on the road because they had to surrender the Government accommodation and .they could not yet get their own houses?

SHRI D. R. CHAVAN: So far, I am mt aware of any such cases but if the hon. Member brings such cases to our notice, we shall try to help the family.

SHRI I. K. GUJRAL: Will the hon. Minister state what the Government's policy is in such a matter?

SHRI Y. B. CHAVAN: Government's policy is to help such families.

SHRI I. K. GUJRAL: My question was whether Government has allotted or is going to allot . . .

MR. CHAIRMAN: That was not your question. You asked about the *policy* and his was -an unequivocal reply.

SHRI B. K. GAIKWAD: May I know the number of family accom-

to Questions modation units available for these people?

SHRI D. R. CHAVAN: It is such a comprehensive question that it would be very difficult to state how many units are there and all that because they are spread all over the stations in India and it is not possible to give an exhaustive list of the various stations and units where this accommodation has been provided.

PUBLIC RESENTMENT FOR PRESIDENT'S **AWARD FILM**

•113. SHRI ABID ALI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the attention of Government has been drawn to the resentment of the people about the use of bulldozer for demolishing hutments of poor people, shown in the film which has recently been given President's Award; and

(b) If so, what action Government propose to take in the matter since unfriendly countries where the film is likely to be circulated may take undue advantage therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAM NATH): (a) No. Sir.

(b) The question does not arise. Moreover, it will not be proper to place restrictions on a film which has won the President's Gold Medal as the feature film of the year.

SHRI ABID ALI: Is it not a fact that basically rules have been violated in this particular matter because the Regional Committee could, according to the rules, recommend only three films? In this matter they have sent six films and the number of this particular film was fifth or sixth. Rules have been violated. Should not Government consider the matter and take further steps so that